- (b) An evaluation study on Beti Bachao Beti Padhao Scheme has been entrusted by the Ministry of Women and Child Development to National Council of Applied Economic Research, New Delhi (NCAER).
- (c) No, Sir. At present there is no such proposal for new scheme for education of girls alongwith their empowerment. However, as per the information received from the Ministry of. Human Resource Development, the Samagra Shiksha - an Integrated Scheme for School Education (ISSE) has been launched throughout the country in year 2018-19. The Samagra Shiksha has specific provisions for promotion of girls' education and are beneficial to girl students viz. opening of schools in the neighborhood, provision of free text-books and uniforms to girls up to Class VIII, provision of gender segregated toilets in all schools, teachers' sensitization programmes to promote girls' participation, provision for Self-Defence training for the girls from classes VI to XII, stipend to girls coming under category of children with special needs from class I to Class XII, construction of residential quarters for teachers in remote/hilly areas/in areas with difficult terrain etc. The Gross Enrolment Ratio of Girls at Secondary Level has increased to 80.29% in Financial Year 2016-17 against 80.10% in Financial Year 2015-16.

Monitoring of Anganwadi Centres

2210. SHRI SANJAY SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- whether it is a fact that Government is considering effective monitoring of Anganwadi Centres (AWCs) across the country through digitisation;
 - (b) if so, the extent to which digitisation has been achieved, State-wise;
- the proposed timeline and the strategies implemented under this project, State-wise; and
- (d) the details of initiatives taken by Government and the State Governments to improve nutrition, literacy and numeracy in Anganwadi Centres?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The digitisation of physical registers in Anganwadi Centres (AWCs) has been taken up with roll-out of ICDS-Common Application Software (CAS) Application under POSHAN Abhiyaan of Ministry of Women and Child Development. The software application CDS-Common Application Software especially developed for this purpose enables data capture, ensures assigned service delivery and prompts for

interventions, wherever required. Anganwadi Worker feeds the information regarding the services delivered through the mobile devices installed with ICDS-CAS application provided to her. As on 30th June, 2019, more than 3.50 lakh Anganwadi Centres are using ICDS-CAS Application for effective service delivery. The details of the Anganwadi Centres covered under ICDS-CAS are given in the Statement (*See* below). As per the planned implementation of scheme all Anganwadi Centres are targetted to be covered by March, 2020.

(d) The initiatives taken by the Government under POSHAN Abhiyaan are Convergence with various other programmes, IT enabled Common Application Software for strengthening service delivery and interventions, Community Mobilization and Awareness advocacy leading to Jan Andolan- to educate the people on nutritional aspects, and Capacity Building of Frontline Functionaries etc.

Statement

The details of the Anganwadi Centres using ICDS-CAS

Sl.	Name of the	Number of Anganwadi covered
No.	State/UT	through ICDS-CAS Application
1	2	3
1.	Andaman and Nicobar Islands	1,637
2.	Andhra Pradesh	55,560
3.	Bihar	25,500
4.	Chandigarh	450
5.	Chhattisgarh	10,473
6.	Dadra and Nagar Haveli	303
7.	Daman and Diu	102
8.	Himachal Pradesh	7,591
9.	Jharkhand	10,701
10.	Madhya Pradesh	27,799
11.	Maharashtra	1,06,400
12.	Mizoram	2,169
13.	Nagaland	3,300

1	2	3
14.	Puducherry	836
15.	Rajasthan	18,730
16.	Sikkim	819
17.	Tamil Nadu	18,573
18.	Telangana	10,972
19.	Uttar Pradesh	50,537
20.	Uttarakhand	1,534

Security of women

2211. SHRI Y.S. CHOWDARY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- the details of steps taken for security of women during the last three years;
- (b) whether these steps are sufficient; and
- if not, Government's reaction thereto?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, safety and security of women and children in the country is utmost priority for the Government. The Criminal Law (Amendment), Act 2013 was enacted for effective legal deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of a girl below the age of 12 years. The Act also interalia mandates completion of investigation and trials within 2 months each.

The Government of India has set up Nirbhaya Fund for implementing innovative schemes and projects aimed at enhancing safety and security of women. The Ministry of Women and Child Development is also implementing Schemes including the Scheme of 'One Stop Centres' for violence affected women, the Scheme of 'Universalisation of Women Helpline' and the Scheme of 'Mahila Police Volunteers' under Nirbhaya Fund Framework.